## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.



OA-337/92

New Delhi this the 26th day of February, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Sh. S.P. Biswas, Member(A)

- Sh. Rakesh Kumar,
   S/o Sh. Rahtu Lal,
   Asstt. Director (Engg.),
   DG: Doordarshan,
   Mandi House, New Delhi.
- 2. Sh. Baldev Kasturia, S/o Sh. V.D. Kasturia, Research Officer, CE (R&D), All India Radio, I.P. Estate, 148, Ring Road, New Delhi.
- Sh. Rohtash Kumar Verma,
   S/o Sh. H.C. Verma,
   Asstt. Director (Engg.)
   DG; Doordarshan,
   Mandi House, New Delhi.
- 4. Sh. P. Murali, S/o Sh. V. Parthasarathy, Asstt. Director (Engg.), DG: Doordarshan, Mandi House, New Delhi.
- 5. Sh. Sasadhar Mandal,
  S/o Sh. K.C. Mandal,
  Asstt. Director (Engg.),
  P&D Unit,
  DG: All India Radio,
  Akashvani Bhavan,
  Parliament Street,
  New Delhi.

.... Applicants

(through Sh. B.S. Jain, advocate)

versus

- Union of India through Secretary, Ministry of I&B, Shastri Bhawan, New Delhi.
- 2. Director General,
  All India Radio,
  Akashwani Bhawan,
  Parliament Street,
  New Delhi.

.... Respondents

(through Shri P.H. Ramchandani. Sr. Counsel)

-2-ORDER(ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

This matter has been placed on board for formal disposal in terms of the agreement reached between the parties. We hereby order that this O.A. may be disposed of in accordance with those terms. Accordingly the original application is disposed of finally. There is no order as to costs.

Member(A)

(Dr. Jose P. Verghese)

Vice-Chairman(J)

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